

SHRI RAM KAPSE (Thane): Is it not an insult to our freedom?

SHRI RANGARAJAN KUMARA-MANGALAM: Shri Ram Kapse, would you allow me to speak (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: I am inclined to agree with the Minister for a change.

(*Interruptions*)

SHRI RANGARAJAN KUMARA-MANGALAM: That way, I am obliged. If I may submit that with regard to Patent Laws, we have made it very clear - earlier, discussions have taken place etc. that our Government has not got any proposal in its mind for changing the Patent Laws as of now. That is the real position now. With regard to the issue as to whether we accept this as a pressure, or not, we can make it very clear that no Government can pressurise our Government to accept any condition, under any terms of pressure. If we do agree to anything at all, at any particular time, it shall be agreed to only if it is in the interest of our people and in the interests of our country. And with regard to Paris Convention, we are very clear in our minds. We have already stated our policy in advance that we have our patent law and that patent law stands as it is. And that is the position. I am making it very clear so that you can disabuse anybody, who is under the impression that we are changing this or that. At the moment, no such proposal is in existence.

13.26 hrs

PAPER LAID ON THE TABLE

[*English*]

Review on the working and Annual Report of Rajasthan state Dairy Development Corporation Ltd, Jaipur for 1990-91

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) A statement regarding review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the Year 1990-91.

(ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and auditor General thereon. [Placed in Library. See No LT 942/91]

Notification under Multi State Cooperative societies Act, 1956, Review on the working and Annual Report of Uttar Pradesh State Agro Industrial Corporation Ltd Lucknow for 1984-85 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy of the Multi-State Cooperative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 666(E) Gazette of India dated the 7th November, 1991 under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984. [Placed in Library. See No LT 943/91]

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Uttar Pradesh State Agro

Industrial Corporation 13.27 1/2 hrs.
 Limited, Lucknow, for the
 Year 1984-85.

PUBLIC ACCOUNTS COMMITTEE

Second Report

- (ii) Annual Report of the Uttar Pradesh State Agro Industrial corporation Limited, Lucknow, for the year 1984-85 along with Audited Accounts and comments of the comptroller and auditor General thereon.

[English]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, I beg to present the Second Report (Hindi and English versions) of the Public Accounts Committee on Uneconomic purchase of engines for Shaktiman Vehicles.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No LT 944/91]

MR. DEPUTY SPEAKER: Before adjourning for lunch, I would like to make a small suggestions. Such of those Members who gave their names early will come within the first fifteen or twenty and such of those Members who give their names a little late, will be called after sometime. With the result there is lot of unrest in the House. Today, there were 44 Members who were inclined to ventilated their grievances on the floor of the House out of which only 11 Members were able to get the chance. Some important issues do consume a lot of time. So, I request the Whips of the respective parties, to assist the officers while making the list, so that those who could not get a chance, will have a chance to speak.

13.27hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December, 1991, agreed without any amendment to the Tea Companies (Acquisition and Transfer of sick Tea Units) Amendment Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 29th November, 1991."

Secondly, we should give some importance to the time. When you get a chance, you should also look to the interest of next speaker. There are small groups and they should have some sort of arrangement so that everyone will get a chance to ventilate their grievances one day or the other. I think with this little arrangement, we will be in a position to set at rest the unrest and the matters can be discussed on the floor of the House.

[Translation]

SHRI DAU DYAL JOSHI(Kota): Mr. Deputy Speaker, Sir, I do not challenge your